

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-22/ND/2018

(CA-437/2018 & 44 & 128/C-III/ND/19)

In the matter of :

Oriental Bank of Commerce

.. PETITIONER

Vs.

Shekhar Resorts Ltd & ors.

..RESPONDENT

SECTION

Under Section 7 of IBC, 2016

Order delivered on 22.2.2019

Coram :

Ms. Ina Malhotra,
Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor :Mr. Abhishek Anand, Mr. Anant A. Pavgi, Mr. Tushar Tyagi, Advocates for R.P

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Notice to the Corporate Debtor vide all modes including through the process of this Bench, returnable on 13.3.2019. The Corporate Debtor be also served through its Directors. Affidavit of service be filed.

List on 13.3.2019.

CA No.128/C-III/ND/19 has been under Section 12(2) (3) of the Code praying for extension of the Corporation Insolvency Resolution Process (CIRP). The same has been considered by the Committee of Creditors (COC) in its 8th Meeting held on 05.2.2019 and the Resolution is at page 161 of the said

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Application, approved by 100% of its members and duly supported by an affidavit of the R.P.

Keeping in view the stage of the Corporate Insolvency Resolution Process, which is well under way, the pray^{er} for extension of CIRP for another 90 days is allowed. Further steps in this regard be taken. CA stands disposed off.

Sd/-

(INA MALHOTRA)
MEMBER (JUDICIAL)

Surjit
22.2.2019